

10

NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/12/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL.
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/59/2016
NAME OF THE PETITIONER(S) : C Manoharan
NAME OF THE RESPONDENT(S) : Mathi Leathers Pvt Ltd and 7 others
UNDER SECTION : 397/398, 111, 237

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. S. Praveen Kumar	Rep. Counsel for petitioner	S. Praveen Kumar
---------------------	-----------------------------------	------------------

ORDER

Counsel for the proposed LR for petitioner present. He submitted that the matter is sub judice before the Hon'ble High Court wherein interim stay has been granted vide order dated 29.8.2013. It reveals from the order sheet that on 29.9.2016 the counsel for proposed LR for petitioner was directed to serve private notice to R6 & R7. The counsel on behalf of counsel for proposed LR submitted that a private notice has been served but the same is not available on record. The counsel is directed to file proof of sending and effecting service on R6 & R7 alongwith an affidavit by the next date of hearing. There is no representation on behalf of R1 to R5. Counsel for petitioner is directed to inform the counsel for R1 to R5 regarding the next date of hearing. Put up on 20.01.2017 at 10.30 A. M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)